

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.428
CP/65A/ND/2019

IN THE MATTER OF:

Veer Bala Gupta	...	Applicant
Versus		
Ansal Properties And Infrastructure Ltd.	...	Respondent

under Section 73 (4).

Order delivered on 09.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Ms. Mahima Shekhawat

ORDER

Learned Counsel for the Respondent Ms. Mahima Shekhawat present physically. This Tribunal by order dated 15.02.2024, directed the Respondent to serve the notice of hearing on the learned Counsel for Applicant. Learned Counsel for the Respondent seeks some more time to file proof of service.

List the matter on **30.05.2024**.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)